

IN THE COURT OF JUDICIAL MAGISTRATE No. V, MADURAI

Present: E. Pravin Kumar, B.A.,B.L.,

Judicial Magistrate No.V, Madurai

Tuesday 1st day of December 2020

Crmp.No.1231/2020

Pandi,

S/p.Virumandi

.... Petitioner/Accused

Vs

State rep. by Inspector of police,

S.S.Colony Police Station,

Crime No.1797/2020

U/sec. 147, 148, 323, 324, 302 IPC

@ 120(b), 149, 342 & 34 IPC

... Respondent/Complainant

For petitioner/accused: Tr.A.K.Alagarsamy,Advocate

For Respondent/Complainant: Mrs.R.Thilagarani,Grade II Assistant Public Prosecutor

01.12.2020

Order

Records perused. The alleged offence are exclusively triable by sessions court. No specific grounds are pleaded or argued by the accused. At this stage this application is not maintainable. In the result, this application is dismissed.

Dictated by me to the Steno-typist and typed by her in computer directly and corrected and pronounced by me in open court on this 1st day of December 2020.

(Sd-E.Pravinkumar)
Judicial Magistrate No. V,
Madurai.